

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No. 1141 of 2017

Date of order : 24-01-2018

Between :

Jakkula Venkatesh S/o Ramulu,  
Aged about 33 years,  
Occ: Work Assistant 'A',  
O/o Nuclear Fuel Complex,  
ECIL Post, Hyderabad-500062.

....Applicant

AND

1. Union of India rep by its Secretary,  
Department of Atomic Energy,  
CSM Marg, Mumbai – 400001.

2. The Chief Executive,  
Nuclear Fuel Complex,  
Department of Atomic Energy,  
ECIL Post, Hyderabad-500062.

3. The Deputy Chief Executive (Admin),  
Nuclear Fuel Complex,  
Department of Atomic Energy,  
ECIL Post, Hyderabad-500062.

4. The Administrative Officer-III (Rectt),  
Nuclear Fuel Complex,  
Department of Atomic Energy,  
ECIL Post, Hyderabad-500062.

...Respondents

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Counsel for the Applicant : Mr. B. Pavan Kumar

Counsel for the Respondents : Mr. V. Vinod Kumar, Sr. CGSC

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CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

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Mr. B. Pavan Kumar, learned counsel for the applicant seeks permission to withdraw the Original Application.

2. Accordingly the OA is dismissed as withdrawn. No order as to costs.

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 24<sup>th</sup> January, 2018.  
Dictated in Open Court.

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